

1	2	3	4	5	6
16.	Subex Ltd.	180	March 8, 2007	Ineligible borrower	Compounding application received and is under processing
17.	Reliance Communication Ltd.	Rs. 5142 crore	Various FCCBs	End-use violation	The company has been advised to approach Reserve Bank for voluntary compounding

#### **Appointment on compassionate grounds in RRBs**

2053. SHRI SITARAM YECHURY: Will the Minister of FINANCE be pleased to state:

(a) the number of cases for compassionate appointment in each Regional Rural Banks (RRBs) before the introduction of new *ex-gratia* scheme in the year 2006;

(b) whether it is a fact that six Hon. High Courts have already issued directions to honour the earlier scheme which was applicable on the date of death of each incumbent before the introduction of new scheme; and

(c) what action has been taken by Government to honour the directions of the Hon. High Courts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) to (c) The information is being collected and will be laid on the Table of Rajya Sabha.

#### **Payment of Provident Fund by RRBs**

2054. SHRI MOHAMMED AMIN:

SHRI TAPAN KUMAR SEN:

Will the Minister of FINANCE be pleased to state:

(a) whether the management of Regional Rural Banks (RRBs) are complying with the statutory provisions Section 40, 40A, 59, 72 and 73 of EPF Act 1952 and Section 17A and 23 of Employees Pension Scheme 1995; and

(b) the details of RRBs, who failed to pay the balance of Provident Fund of Pension to the staff members who have retired or expired in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) As informed by National Bank for Agriculture and Rural Development (NABARD), no such incidence of non-compliance of the provisions of Employees provident fund (EPF) Act, 1952 (Section 40, 40A, 59, 72 and 73) and Employees Pension Scheme 1995 (Section 17A and 23) has been reported.